

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE  
TRIBUNAL  
BANGALORE**

REGIONAL BENCH - COURT NO. 1

**CUSTOMS Appeal No. 683 OF 2011**

*(Arising out of Order-in-Original No.7/2010-Cus. Adjn.  
dated 26.10.2010 passed by the Commissioner of  
Customs, Central Excise, Bangalore.)*

**M/s. Micro Village  
Communications (P) Ltd.**  
No.730, C.M.H. Road  
Indiranagar, 1<sup>st</sup> Stage,  
Bangalore – 56 038.

Appellant(s)

**Versus**

**The Commissioner of Customs**  
C.R. Building,  
P.B. No.5400, Queens Road,  
Bangalore – 560 001.

Respondent(s)

**AND**

**CUSTOMS Appeal No. 684 OF 2011**

*(Arising out of Order-in-Original No.7/2010-Cus. Adjn. dated  
26.10.2010 passed by the Commissioner of Customs, Central  
Excise, Bangalore.)*

**Sri J. Satish Kumar, Director  
M/s. Micro Village  
Communications (P) Ltd.**  
No.730, C.M.H. Road  
Indiranagar, 1<sup>st</sup> Stage,  
Bangalore – 56 038.

Appellant(s)

**Versus**

**The Commissioner of Customs**  
C.R. Building,  
P.B. No.5400, Queens Road,  
Bangalore – 560 001.

Respondent(s)

**Appearance:**

None

For the Appellant

Mr. K. Vishwanath,  
Superintendent (AR)

For the Respondent

**CORAM:**

**HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)**

**HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)**

**Final Order No. 20993, 20995 /2023**

Date of Hearing: 11/10/2023

Date of Decision: 11/10/2023

**Per : DR. D.M. MISRA,**

None present for the appellant despite notice. Learned Authorised Representative for the Revenue submits that the matter had been listed on several occasions i.e., on 4.7.2023; 31.7.2023; 30.8.2023; 20.9.2023 and today on 11.10.2023 and on all these occasions none appeared nor there is any request for adjournment. It seems that the appellant is not serious in prosecuting this appeal before this forum. Therefore, the appeals are dismissed for non-prosecution.

*(Order dictated and pronounced in Open Court.)*

**(D.M. MISRA)  
MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI)  
MEMBER (TECHNICAL)**

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